

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

(8)

O.A. NO. 2792/92.

DATE OF DECISION: 14.5.93

Lal Singh.

... Petitioner.

Versus

Union of India & Anr.

... Respondents.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN(J).
THE HON'BLE MR. S.R. ADIGE, MEMBER(A).

For the Petitioner.

... Shri V.P. Sharma,
Counsel.

For the Respondents.

... Shri H.K. Gangwani,
Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon,
Vice Chairman(J))

The prayer in this case is that the respondents may be directed to consider the question of regularisation of the petitioner. Learned counsel appearing for the respondents states that as and when a vacancy occurs, the case of the petitioner for re-engagement as casual labour shall be considered in accordance with law. We order accordingly.

2. With these observations, this O.A. is disposed of finally with no order as to costs.

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(S.R. ADIGE)
MEMBER(A)

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN(J)

'SRD'